GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:2807
ANSWERED ON:30.07.2014
OFFICIALS WITH DOUBTFUL INTEGRITY
Devi Smt. Rama:Khaire Shri Chandrakant Bhaurao

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Central Bureau (CBI) of Investigation in coordination with Central Vigilance Commission (CVC) prepares a list of officials with doubtful integrity;
- (b) if so, the details thereof including the names of such officials prepared during the last three years and the current year;
- (c) whether any complaints has been registered against these officials reportedly for their involvement in corrupt practices or irregularities;
- (d) if so, the details thereof along with complaints registered and enquiries conducted against them during the said period; and
- (e) the remedial measures taken/being taken by the Government to check corruption against officials?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

- (a): As a measure of preventive vigilance and following the guidelines laid down by Ministry of Home Affairs vide its Memorandum No. 105/1/66-AVD dated 28th October 1969, every year, CBI prepares the list of officers/officials of doubtful integrity. For this, CBI does not consult/coordinate with Central Vigilance Commission.
- (b) to (d): Information sought for being secret in nature, cannot be disclosed in public interest.
- (e): In order to ensure timely investigation and better conviction rate, in so far as CBI is concerned, Government has taken various measures for improving the functioning of the CBI which, inter alia, includes modernization of CBI, improvement in training, infrastructure, improving conditions of work and employment of staff, rigorous monitoring of investigation by CBI & CVC, etc. 76 new Special CBI Anti Corruption Courts are functioning across the country to dispose of PC Act trial expeditiously. To improve the conviction rate, the Government has created additional posts of Public Prosecutors, training of Public Prosecutors, modernization of CFSL, etc.

Other steps taken in the recent past to effectively combat corruption include:-

- (i) Enactment of Right to Information Act, 2005;
- (ii) Enactment of Lokpal & Lokayuktas Act, 2013;
- (iii) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;
- (iv) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major Government procurement activities; State Governments have also been advised to adopt Integrity Pact in major procurements;
- (v) Introduction of e-Governance and simplification of procedures and systems;
- (vi) Issue of Citizen Charters;
- (vii) Ratification of United Nations Convention Against Corruption (UNCAC) in 2011;
- (viii) Placing of details of immovable property returns of All Members of the All India Services and other Group 'A' officers of the Central Government in the public domain;
- (ix) The Whistle-blowers Protection Act, 2011 (No. 17 of 2014);